ment of Revenue) together with Explanatory Memoranda thereon: —

- (i) G.S.R. Nos. 790(E) to 792 (E), dated the 30th December, 1977.
- (ii) G.S.R. No. 795(E),, dated the 31st December, 1977.
- (iii) G.S.R. Nos. 49(E) to 51(E), dated the 28th January, 1978.
- (iv) G.S.R. No. 53(E), dated the 30th January, 1978.

[Placed in Library, See No. LT-1515/78 lor (i) to (iv)].

(v) G.S.R. No. 63(E), dated the 3rd February, 1978. [Placed in Library. See No. LT-1577/78].

CALLING ATTENTION TO A MAT TER OF URGENT PUBLIC IMPOR TANCE SITUATION ARISING OUT OF MOUNTING DISCONTENT INDUSTRIAL WORKERS AMONG IN SONEPAT AND FARIDABAD

MR. CHAIRMAN: Now Calling-Attention

श्री प्रभू सिंह (हरियाणा) : श्रीमन, पहले मैंने जो नोटिस दिया है उसको सुना जाए। ले ग्रान दि टेबुल बाद म होगा । नहीं तो ग्रामे हाउस की कार्यवाही को हम नहीं चलने देंगे।

MR. CHAIRMAN: Honourable Member, it will be taken up after the Calling-Attention. If you want to say something about the statue and all that,, you can do so at that time.

SHRI N. P. CHAUDHARI (Madhva Pradesh): No, that should be taken up first.

MR. CHAIRMAN: First the Calling-Attention has to be taken.

SHRI N. P. CHAUDHARI: Calling Attention is a big affair. It is time-:onsuming. So this affair should be taken up first. This is the normal

urgent public importance procedure which has to be adopted. Calling-Attention will be taken up later on.

to a matter of

MR. CHAIRMAN: Under the Rules it has to be taken up after the Calling-Attention. If you want the correct procedure to be

SHRI N. P. CHAUDHARI: But the practice is...

followed,, then please see the Rules.

MR. CHAIRMAN; No, the Rule is this...

AN HON. MEMBER: The Rule must be suspended.

MR. CHAIRMAN; I do not think it is so important that the Rule must be suspended. But I have allowed you to speak on that subject after the Calling-Attention...

SHRI N. P. CHAUDHARI; I would like to submit that normally we have been taking up Special Mentions first and then the Calling-Attention because it takes a lot of time.

MR. CHAIRMAN: There is no Special Mention today. Since one or two of you wanted to mention it,, I have allowed it.

SHRI N. P. CHAUDHARI: It is a very important question.

MR. CHAIRMAN: But Rules must be followed howsoever important the subjectmatter may be.

SHRI N. P. CHAUDHARI: At times we can suspend the Rules.

MR. CHAIRMAN: No, no. Now Shri Bhola Prasad on the Calling-Attention ...

MR. CHAIRMAN: You are allowed after this. Yes, Mr. Bhola Prasad.

श्री प्रभ सिंह: श्रीमन, मैं कहना चाहता

श्री भोला प्रसाद (विहार). जी, मैं ग्रापकी ग्रनमति से सोनीपत तथा

[श्री भोला प्रसाद]

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फरीदाबाद म प्रबंधको द्वारा मजदूर विरोधी रुख ग्रंपनाये जाने के फलस्वरूप वहां मजदूरों के लिए भारी असुरक्षा और औद्योगिक उत्पादन म भारी विधन उत्पन्न होने के कारण ग्रीद्योगिक मजदूरों म बढ़ते हुए ग्रसंतोष से उत्पन्न स्थिति की ग्रोर संसदीय कार्यं तथा श्रम मंत्री का ध्यान आकृष्ट कराता

THE MINISTER OF STATE IN THE LABOUR MINISTRY OF AND PAR-LIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, presumably reference is to the recent trouble in the Indian Dyes Chemical Organisation,. Bahalgarh. Sonepat and Auto Pin (India) Ltd., Faridabad. The matter falls essentially in the State Sphere and comes within the jurisdiction of the Government of Harvana.

According to available information, on February 11, 1978 a number of retrenched workers of Indian Dyes Chemical Organisation,, Bahalgarh, Sonepat, who were resorting to 'Dharna' outside the factory gate are reported to have assaulted the owner of the factory who had earlier slapped one of the retrenched workers. The General Manager of the factory fired two rounds from his gun to rescue the owner as a result of which six workers were injured. A trade union official who was also injured is reported to have died on February 12, 1978. The owner of the firm who was also removed to the hospital is stated to be out °f danger. Prohibitory orders under Section 144 Cr. P.C. have been promulgated and the situation is reported to be under control.

As for the trouble in Auto Pin (India) Ltd., Faridabad, according to available information, about 130 workers are reported to have been arrested following a clash between rival factions of workers on February 15, 1978. It is also reported that a section of the workers had been agitating on the issue of delay in the disbursement

of bonus. The matter has been brought to the attention of the State Government who are seized of the matter

As I have already explained,, the matter falls essentially in the State Sphere and it would be desirable to leave it to the Government of Haryana to sort it out. We too are in touch with the situation and, if called upon, would lend whatever good offices we can to secure an amicable resolution of the disputed issue (s) and resumption of normalcy in the two units as quickly as possible.

श्री भोला प्रसाद: सभापति महोदय. जैसा मंत्री महोदय ने सभी बताया कि सोनीपत के इंडियन डाइस केमिकल ग्रागेंनाइजेशन ग्रौर आटो पिन (इंडिया) लिमिटेड, फरीदाबाद के मजदूर जो करीब 50-60 की तादाद में थे 11 फरवरी को शांतिपूर्ण तरीके से धरना [MR. DEPUTY CHAIRMAN in the

वहां बीच-बीच में समझौता कराने की भी कोशिश हुई लेकिन मैनेजमेंट की हठवादिता के चलते जो समझौता भी हुन्ना उस पर मैनेजमेंट भ्रमल करने के लिये तैयार नहीं हम्रा. खासकर हडताल के दिनों की तनख्वाह देने के सवाल पर जिसकी वजह से यह विवाद चल रहा था और जिसकी वजह से यह शांतिपुर्ण तरीके से धरना दे रहे थे। इसके ग्रलावा कोई भी ऐसी घटना नहीं हुई थी जिसकी वजह से खुद मैंनेजमेंट की ग्रोर से या उसके लठेतों की ग्रोर से, गंडों की ग्रोर से एकाएक मजदूरों के ऊपर हमला करने की कोई खास ग्रावश्यकता हो। लेकिन फिर भी शांतिपुर्ण तरीके से धरना देते हुए मजदूरों के ऊपर फैक्टरी के महाप्रबन्धक, श्री जी० एस० भल्ला ने खुद गोली चलाई जिसके कारण एक मजदूर शिवचरण मर गया ग्रस्पताल में जाकर श्रीर दर्जनों सस्त घायल हो गये। जब मजुदूर तितर-बितर हो गये, वहां से हट गये तो मैनेजमेंट के हथियारबंद गुंडों ने मजदूरों के

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घरों में जा कर, उनके क्वार्टरों में हमला किया। उनके बच्चों को. श्रीरतों को घर से खींच-खींच कर, बाहर निकाल कर बेरहमी से पीटा ग्रौर खद यनियन के ग्रध्यक्ष सत्य नारायण गर्मा की बढ़ा माता. जो 75 वर्ष की उम्र की हैं उनको भी पीटा गया । वह ग्रब भी घायल ग्रवस्था में ग्रस्पताल में पड़ी हुई हैं। लेकिन इस सब के हो जाने के बाद भी सरकार या पुलिस की ग्रोर से गोली चलाने वाले कातिल जनरल मैनेजर या उसके गुंडों के खिलाफ कोई कार्रवाई नहीं की गई उल्टे मजदूरों को ही गिरफ्तार कर लिया गया। 70 मजदूर गिरफ्तार कर लिये गये। इतना ही नहीं मैं यह भी बताना चाहता हूं कि यह इस बात का प्रमाण है कि यह मैंनेजमेंट ग्रौर पुलिस दोनों मिलजुले हैं क्योंकि जब यह धरना दे रहे थे तो वहां पुलिस पहले से ही बैठा दी गई थी। पुलिस की पोस्टिंग वहां पर लगातार मौजूद थी, परन्तु 11 फरवरी को सुबह पुलिस की पोस्टिंग हटा दी गई। ऐसी स्थिति में मैं यह जानना चाहता हं कि जब इतने महीनों तक पुलिस की पोस्टिंग वहां पर मौजूद थी तो 11 फरवरी को जिस दिन वह घटना हुई उसी दिन यह क्यों हटा दी गई? इसका मतलब यह है कि पुलिस के साथ मैनेजमेंट की साजिश हो चुकी थी ग्रौर इसी साजिश के मुताबिक पुलिस की पोस्टिंग हटाई गई और उसके बाद 10 बजे जनरल मैनेजर ने ग्राकर गोली चलाई ग्रौर उसके बाद गुण्डों ने हमला किया जिसके चलते मजदूर मारे गये ग्रीर दर्जनों घायल हुए, उनके साथ ज्यादितयां हुईं। इसके बावजूद भी उलटा मजदूरों को गिरफ्तार किया गया। ऐसी हालत में क्या सरकार पुलिस के खिलाफ कोई कार्यवाई करेगी, मैनेजमेन्ट के खिलाफ कोई कार्यवाई करेगी ? सरकार ने म्राज तक उनके खिलाफ कोई कार्यवाई क्यों नहीं की ?

इसी तरह से, उपसभापति जी, फरीदा-बाद में 15 फरवरी को ग्राटो पिन्स इंडिया ब्रिमिटेड के मैनेजमेंट ने ग्रपने गुण्डों के द्वारा

urgent public importance मजदूरों पर ग्रचानक हमला किया जिसमें 17 मजदर घायल हुए। एक ग्रभी तक लापता है। इस पर भी हरियाणा की पुलिस ने फेक्टी के मेनेजमेन्ट के कहने पर उलटा, जैसा मंत्री महोदय ने भी माना है, 130 मजदूरों को गिरफ्तार किया ।हमला करने वाले फेक्ट्री के मैनेजमेन्ट ग्रौर गण्डों के खिलाफ पुलिस ने कोई मांग नहीं की । फरीदाबाद ग्रीर सोनीपत में जो इस प्रकार की घटनाएं हो रही हैं उनके चलते वहां के तमाम मजदूरों में भारी ग्रसंतोष है। ये घटनाएं तब हो रही हैं जब कि इसके पहले गाजियाबाद में इसी प्रकार की घटनाएं हो चकी हैं। इन घटनाओं के कारण मजदूरों में भारी ग्रसंतोष है ग्रौर यह ग्रसंतोष फैलता जा रहा है। मैनेजमेन्ट ग्रीर पुलिस की साजिश से मजदरों पर हमले किये जा रहे हैं, लेकिन सरकार की तरफ से मैंनेजमेन्ट के खिलाफ या गण्डों के खिलाफ ग्रथवा पुलिस के खिलाफ कोई कार्यवाही नहीं की जा रही है। इसका मतलब यह है कि इस देश की वर्तमान सरकार फैक्टियों के मालिकों, गण्डों ग्रौर पुलिस ग्रधिकारियों को शह दे रही है ग्रौर उनको बढावा दिया जा रहा है जिसकी वजह से ये सारी घटनाएं हो रही हैं। मैं समझता हं कि इन घटनाय्रों के लिए यह सरकार जिम्मेदार है। मैं जानना चाहता हं कि सरकार ने इन घटनाओं के संबंध में क्या कार्यवाही की है, यह स्पष्ट किया जाय?

to a matter of

डा० राम कृपाल सिंह: उपसभापति महोदय, माननीय सदस्य ने जो प्रश्न यहां पर उठाया है उसके संबंध में मैंने शुरू में ही कहा था कि यह मामला हरियाणा सरकार से संबंधित है और इस सारे मामले में एप्रोप्रिएट गवर्नमेन्ट हरियाणा की सरकार ही है. . . सेन्ट्रल गवर्नमेन्ट (Interruptions) 1 बीच में नहीं ग्राती है। लेकिन फिर भी जो बातें हमारे ध्यान में आई हैं और मजदूरों के संबंध में जो बातें हमारे ध्यान में लाई गई हैं उनके संबंध में किसी बात को सरकार ने छिपाने का प्रयत्न नहीं किया है।

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जहा तक पुलिस का सवाल है, पुलिस मैनेजमेन्ट के साथ या मजदूरों के साथ किसी प्रकार का फीवर करने के लिए नहीं है। किसी के खिलाफ ग्रगर कोई किमिनल केस हो तो पुलिस का काम उसके खिलाफ कार्यवाई करना है ग्रौर वह ऐसा करती भी है। जहां तक इस सरकार का संबंध है, वह मजदूरों के हित में काम करने के लिए तैयार है ग्रीर कर रही है हमारा यह दायित्व है कि हम यह देखें कि उद्योगों में शांति रहे मगर यह शांति केवल मात मजदूर श्रीर सरकार मिलकर नहीं बना सकते हैं, इसके लिए मालिकों का सहयोग भी जरूरी है क्योंकि मजदूरों की जो उचित मांगें हैं, जो उनके श्रधिकार हैं उनका संरक्षण भी उतना ही भावश्यक है। तो श्रीद्योगिक मांति ग्रीर ग्रीद्योगिक उत्पादन पर इसका ग्रन्छा प्रभाव पहता है ग्रीर ग्रन्ततोगत्वा देश के हित में भी यही था और उपभोक्ताओं के हित में भी। इसलिये सरकार उद्योग हित, मजदूर हित और देश हित, तीनों के हितों को बैलेंस करके काम करती है और मजदूरों के ऊपर किसी भी अत्याचार के यह सरकार सख्त खिलाफ है और इसलिये. . .

SHRI SANAT KUMAR RAHA (West Bengal): One hundred and thirty workers have been arrested.

डा० राम कृपाल सिंह : यह जो फरीदा-बाद में 130 वर्कर्स की गिरफ्तारी की वात कही गई है, इसके बारे में हम लोगों को जो जानकारी है, वह यह है कि जब लोग धरना दे रहे थे तो वहां कुछ लोग भीतर से भी आये। तो भीतर से दूसरे ग्रुप के मजदूर या कोई राइवल ट्रेंड युनियन के लोग आये और जैसा कि माननीय सदस्य ने कहा कि जो मैनेजमेन्ट है, उनके भी लोग आये, चाहे जो भी हैं, दोनों ग्रुप के लोग ही अरेस्ट हुए हैं। यह जानकारी अभी हमको है। इसलिये यह कहना कि भारत सरकार उदासीन है, यह बिल्कुल गलत है। भारत सरकार इन सारे

urgent public importance मामलों में जागरक है और खुद हरियाणा सरकार के डिप्टी लेबर कमिश्नर वहां गये हैं ग्रीर वे वहां मामले में हस्तक्षेप करके शांति स्थापित करने के लिये प्रयत्नशील हैं। जहां तक पुलिस के इन्टरफियरेन्स की बात है. उसमें ग्रब क्रिमिनल केस चलाया गया है। भ्रव यह कोर्ट का मामला है ग्रीर इसमें पुलिस ग्रपने ढंग से काम करेगी। मालिक हो या मजदूर हो या कोई भी अन्य आदमी जिन्होंने भी गोली चलाई, उसके लिये जो ला फुल रास्ता है, उसमें इसका निदान होगा।

to a matter of

SHRI SANAT KUMAR RAHA: What about payments, delayed payments

डा० राम कृपाल सिंह : माननीय सदस्य ने कोई प्रश्न उठाया नहीं है। धगर ग्राप परमीशन दें तो . . .

SHRI SANAT KUMAR RAHA: What about delayed payment?

श्री उपसभापति : ग्राप इसका जवाब दे दीजिये।

डा० राम कृपाल सिंह : यह मामला ग्रभी एंडज्युडीकेशन में है और यह मामला वहां 20 दिसम्बर को गवा है।

DR. V. P. DUTT (Nominated): Mr. Deputy Chairman,. Sir, the hon. Minister has made a vesy fine speech, so that the Reporters can report how solicitous the Government is about the welfare of the workers. But the ugly reality is such that he has to pick up any newspaper of this country and find out what is actually happening in Faridabad, in Sonepat and other places. Sir, the cavallier manner in which this Government is dealing with this is evident from the fact that neither the Minister of Labour nor the Minister of Home Affairs have thought it fit to be here, and...

DR. RAM KRIPAL SINHA I am in charge of Labour.

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to a matter of urgent public *importance*

DR. V. P. DUTT: I know that, I said the Minister of Labour and Minister of Home Affairs. But I wish you well. You are a good man.

PROF. S. NURUL HASAN (Uttar Pradesh): All our good wishes are with you.

DR. V. P. DUTT: But I am talking of the Minister of Labour. Sir, when the Janata Government was contesting the last elections, Mr. Vajpayee made a public speech in Delhi, where I was present among the audience, in which he said: When we come to power, we will have such a system of Government, such a system of society, that the labour will not need to go on strike, the employers will not need to resort to lockouts and that there will be complete peace and harmony in our society. So they said they would introduce 'Ram Rajya', Sir, the reality of this 'Ram Rajya' is that increasingly -increasingly, I say, and I would like the Minister to controvert it-increasingly, not in one part of one State or another, but in all the Janata-ruled States there is increasing violence and repression of the working class. I would like the Minister to refute that. It is not only Sonepat or Faridabad, but it is happening at so many different places...

PROF. S. NURUL HASAN. Ghariabad.

DR. V. P. DUTT: And what has happened in Swadeshi Mills in Kanpur is in fact illustrative of what is happening in the rest of the country. I would just like to read out one sentence of a Special Correspondent's report in the 'Sunday' magazine of February 12. He says:

"... The real story of Swadeshi Cotton Mills is one of workers' endurance stretched beyond human limits, of the employers' bitter infighting, skulduggery and goondaism, of the corruption of a turncoat Labour Minister and of the now familiar callous indifference of the 1828 RS-4.

Government, its institutions and its officials to the grinding misery of poor workers."

Sir, you have just to substitute the Home Minister of Haryana and the law and order authorities in Faridabad for this and you have the same picture as has been described in the magazine. I would like to bring to your notice what the Special Correspondent of the 'Times of India' writing from Faridabad says:

"The atmosphere was a Surreal recapitulation of the 'American Wild West'. This reporter observed a member of the management walking about with a double barrel shotgun in hand. Another person, accompanying him, was carrying a long sword sheated in a red velvet-lined scabbard. There was a second double barrel gun resting on the wall of the office. The agitating workers, being pelted by the rain and hail, took shelter inside a covered hawker's handcart-not unlike the wagons used by nearly settlers in the 'Wild West'."

Then he says:

"Half a dozen policemen posted in the premises allegedly 'turned a blind eye' while about a dozen 'management goondas' rushed in and out openly armed with swords, guns and spears."

This is what has happened there. I would like to ask the Minister whether it is not a fact that much of this problem has arisen because, on the one hand, you are trying to foist a trade union on the workers and secondly you are using that opportunity to please the management and to repress the workers. In fact, what happened is classical. The management hired so-called security staff who, even according to the police report, are of shady character. They provoked the workers, fired upon them and beat Then the Bhartiya Mazdoor Sangh of the R.S.S. and their follow-

[Dr. V. P. Dutt]

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ers are called in and they beat up the workers while the law and order authorities under the command of the Home Minister of Harvana turned a blind eye. This is precisely why so much trouble has arisen in so many places. I would like to know whether it is also not a fact that while all the trouble-makers who belonged to the management-run unions or the Bhar-tiya Mazdoor Sangh are speedily being been released whereas the workers belonging to other unions are harassed and put behind the bars for days together and not given bail. I* would like to say that nobody in the world has run industries and factories with guns in their hands. Even the fascist countries were not able to run factories and industries with single barrel guns or double barrel guns or any other kind of guns. I am not an expert in management. But I am a student of human society. What kind of a factory or what kind of an industry are you going to run in this kind of atmosphere of terror? Do you think that any industrial production can take place in this kind of terror? I was talking to some enlightened businessmen who have studied some modern methods of management. They tell me that this is the most ridiculous kind of a situation in which industries and factories are sought to be run with the help of the weapons. Therefore, I will ask this. Will the Minister and will this Government tell the Home Minister of Haryana and the law and order authorities there to ensure proper security for the workers, to disarm the goondas there and not to foist the R.S.S. wing of the Bhartiya Mazdoor Sangh on the workers? That is one thing.

Secondly, Sir, I would like to know as to how many trouble-makers of the management and of the BMS are behind the bars and how many workers belonging to the rest of the trade unions were arrested. Even if they have been released later, how many of thg two sides were arrested? And thirdly, •will the Minister, will the

to a matter 0/ urgent pttblic importance

Central Government take the ftutia-tive for calling a conference of the management and the workers representatives here in Delhi and not in Haryana because they have no confidence in the law and order authorities for partisan porposes. Therefore, the image of the police by using your partisan purposes. And this is the classic manner in which ihe image of the police has been destroyed by using the law and order authorities for partisan purposes. Therefore, would you call a meeting here in Delhi of the representatives of the worker? and the management in order to defuse the situation, to provide security for the workers and to ensure industrial harmony?

DR. RAM KRIPAL SINHA: Mr. Deputy Chairman, sir, the learned Professor has levelled many chajges which have no basis. Sir, he says ihat the newspapers today are full of reports of labour trouble. Does the hon. Professor....

DR v. P. DUTT: This is not what f said. I say that you can find out from the newspapers as to what actually is happening jn the country. Thai is what I am saying.

DR. RAM KRIPAL SINHA Sir. I am happy to tell the House, through you, as to what i_s actually happening Today the newspapers are free, and they can write whatever they feel.

DR. V. P. DUTT: Is that an answer.

DR. RAM KRIPAL SINHA: I am coming to that, please wait. 1 did not interfere when you were speaking. Sir, today the newspaper₃ are free from censorship and when their correspondents go there, whatever seems to them to be true, they report and we read it. Now, I hope, Sir, you know that we are not living in the emergency. The emergency is over. And it was during the emergency that even factual reports were not published.

(Interruptions)

DR. V. P. DUTT: Ar_e you going to tell the workers that th_e emergency is over?

DR. RAM KRIPAL SINHA: Sir, I am not yielding. If the newspapers report freely, you should have no objection. And I can tell you that after the formation of the Janata Government, the industrial situation in the counliy lias improved far more than what it was during the Congress regime. (*Interruptions*) Sir, through you, I would like to tell the House that in the year 1970, due to strikes and Jock outs, the man-days lost were 20.56 million. The man-days lost were 16.55 million in 1971, 20.54 million in 1972, 20.63 million in 1973, and 40.26 million in 1974.

SHRI YASHPAL KAPUR (Uttar Pradesh): In 1974, they were responsible for it

DR. RAM KRIPAL SINHA: I am coming to that. Then, Sir, what is the position this year? It is 16 million and odd. That is provisional.

(Iiiterruptions) AN HON'BLE MEMBER: What about 1975 and 1976?

SHRI YASHPAL KAPUR: Did you count the Maharashtra Government employees figures? Did you count the UP teachers, doctors and local bodies staff figures? What about Bihar doctors? Your Labour Minister has given a very misleading figure to the country.

DR. RAM KRIPAL SINHA: The hon. Member has asked about the figures during the emergency.

(Interruptions)

SHRI YASHPAL KAPUR: Are we discussing the labour trouble i_n Sone-pat or the Emergency?

DR. RAM KRIPAL SINHA: During the emergency, in the first half and seiond half of 1975, 21.90 million man-days were lost and in 1976 also the provisional figure of mandays lost i6as 12.80 million. This was

the position when you did not allow the trade unions to function, when you foisted your trade unions on them. So, it is wrong to s_{av} that there has been much $_0f$ labour troub-ble after the formation of the Janata Party Government.

(Interruptions)

SHRI YASHPAL KAPUR: Are they going to strengthen the trade union movement in this country which they are already trying t_0 dominate? If h_e is discussing about trade unions, w_e could have a separate discussion. Sir, I would request you to ask the hon. Minister to confine himself to the subject matter

DR. RAM KRIPAL SINHA: I am not yielding.

SHRI YASHPAL KAPUR: We can have another discussion on trade unions.

DR. RAM KRIPAL SIN HA: As far as creating better industrial environment is concerned, I can assure the hon. Professor that we are processing a new labour legislation and we hope to bring it forth soon and many of the problems will be solved with the cooperation of the hon. Members if the Bill is passed. Sir, as far as the question of foisting of trade unions is concerned, the hon. Member has charged that the party in power have foisted trade unions on industries. I refute this charge. It is a fact that during the last 30 years the trade union which supported the then Government was given preference and at times the managements were forced to recognise only those unions which supported the party in power. Now, due to the changing political atmosphere, it is true that a large number of workers are changing their alignments and this has nothing to do with the Government, g

DR V. P. DUTT: The Minister should not mislead. I did net say that. I said that the dominant anions were The CT.U. and the A.I.T.U.C: and not the I.N.T.U.C. Therefore you please answer that question.

DR. RAM KRIPAL SINHA: I am coming to that. Sir, he says that the Government are trying to foist a P^{aii}-ticular trad_e union. Thi_s is totally wrong. There is nothing like that. Of course, the labour situation is fluid and a large number of workers are changing their alignments. (Interruptions)

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SHRI YASHPAL KAPUR: Sir, I challenge the statement of the Minister. I can prove here and now that they ar_e hoisting their unions in UP. The management of the I.D.P.L. in Rishikesh has been asked by th_e Registrar of trade unions, U.P. to recognise the Bhartiya Mazdoor Sangh unions, whereas the I.N.T.U.C. is still in majority there.

DR. RAM KRIPAL SINHA: I am not yielding.

(Interrupt ions)

MR. DEPUTY CHAIRMAN: Order please.

DR. RAM KRIPAL SINHA; Sir, I can assure the hon. Member that so far as these allegations are concerned and so far as the prevalence of the atmosphere of terror is concerned, all this is wrong. We do not believe in the atmosphere of terror. The law and order machinery is taking care in Faridabad. As far as the use of the police is concerned, the hon. Member has said that the police is used for partisan purposes. There is no basis for it. As far as the question of calling of a meeting of trade union leaders and representatives of the managements is concerned, the appropriate authority to be approached hi this case is the Government of Haryana and if our good offices are required, we may provide our good offices but the thing will have to be tackled by thf Government of Haryana.

श्री मोला प्रसाद : क्या यह सही है कि फरीदाबाद की घटना यह साबित करती है कि पुलिस ने निष्पक्षता से काम किया है ?

MESSAGE FROM THE LOK SABHA

The Lokpal Bill, v977

SECRETARY-GENERAL; Sir, 1 have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"I am directed to inform **Rajya** Sabha that Lok Sabha, at its sitting held on the 20th February, 1978. has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Lokpal Bill, 1977:—

MOTION

'That this House do further extend upt_0 the last da_v of the present Budget Session, h_e time for presentation of the Report of the Joint Committee o_n the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public man and for matters connected therewith.' ".

REFERENCE TO ALLEGED DISRES PECT SHOWN TO SHRI JAGJIVAN RAM AT VARANASI

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश):
श्रीमन्, मैं एक गम्भीर घटना की घोर सदन
का घौर देश का ध्यान ग्राकृषित करना
चाहता हूं। 24 जनवरी 1978 को
वाराणासी में बाबू जगजीवन राम जी को
स्वर्गीय सम्पूर्णानन्द जी की मूर्ति का ग्रनावरण
करने के लिये ग्रामंतित किया गया था।
वाबू जगजीवन राम जी जब मूर्ति का ग्रनावरण
कर रहे थे उसी समय वहां इंदिरा कांग्रेस के
लोगों ने

श्री यशपाल कपूर (उत्तर प्रदेश) : गलत । गलत ।